

25/6/15
GOVT. OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH
DISPUR, GUWAHATI-6

ORDERS BY THE GOVERNOR OF ASSAM

NOTIFICATION

Dated Dispur the 17th June, 2015

No. JDJ.243/2013/Pt/4: On recommendation made by the Gauhati High Court vide its letter No. HC.VII-212/2013/2432/A, dtd. 26.05.2015 and in exercise of powers conferred under Section 388 of the Indian Succession Act, 1925, the Governor of Assam is pleased to invest the Court of Munsiff cum Judicial Magistrate, 1st Class, Nazira under Sivasagar district, with power to exercise the function of a District Judge under part X of the Indian Succession Act, 1925.

Sd/- P. Saikia
L.R. & Secretary to the Govt. of Assam
Judicial Department

Memo No. JDJ.243/2013/Pt/4-A

Dated Dispur the 17th June, 2015

Copy to:

1. The Registrar General, Gauhati High Court.
2. The Registrar (Vigilance), Gauhati High Court with reference to his letter No. HC.VII-212/2013/2432/A, dtd. 26.05.2015.
3. The District & Session Judge, Sivasagar.
4. The Chief Judicial Magistrate, Sivasagar.
5. The Munsiff cum Judicial Magistrate, 1st Class, Nazira, Sivasagar.
6. The Director, Assam Govt. Press, Bamunimaidam, Guwahati-21, with a request to publish the same in the Assam Gazette.

By Order etc.

17/6/15
Deputy Secretary to the Govt. of Assam
Judicial Department

JRB

*ADJ (Appr)
RT - copy new. HQ
PL - for the website
24.6.15*